

to the petitioners. Accordingly, the petitioners are directed to surrender in the Court within four months from today and in the event of their arrest or surrendering, the petitioners will be enlarged on bail on showing proof of jointly depositing Rs.15,00,000/- with J.V.S.N.L., Ranchi without prejudice to their defence in this case drawn in favour of the informant and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount each to the satisfaction of learned J.M., Dhanbad in connection with Nirsa (Kalubathan O.P.) P.S. Case No.115 of 2021 **with the condition that they will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish their mobile number and photocopy of the Aadhar Card with an undertaking that they will not change their mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

In case the petitioners jointly deposit Rs.15,00,000/- with J.V.S.N.L., Ranchi, learned court below will pass an appropriate order regarding the same at the time of conclusion of trial.

(Anil Kumar Choudhary, J.)